was an exchange of fists between two hon. Members.

AN HON. MEMBER: Mukka mukki.

SHRI SURENDRANATH DWIVEDY: Mukka mukki, they say. I do not know. And the Speaker agreed with me—I was not present here at that time—that there was no such thing and the press has carried a most incorrect news. I hope the Chair would also warn them that in future, on matters like this, they should take care to see that proper reporting is made.

## 15 Hrs.

SHRI S. KUNDU (Balasore): Mr. Lakkappa has said there was no such fight. I craved your indulgence because unless you allow me to raise this privilege issue, further damage will be done.

MR. DEPUTY-SPEAKER: Privilege does not arise. I have ruled it out.

SHRI S. KUNDU: All right; I will not use the word 'privilege'. An emergent situation has arisen. Papers have reported that there was a fight and all that. This will go on unless it is contradicted. Therefore, I wanted to suggest that by such publications, contempt of this House has been committed and a privilege motion should be there.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): At 1.30 PM on that day, I also heard the AIR announce that there was fisting here. On that, I gave a privilege motion and the Speaker was good enough to say that the motion has been forwarded to the Minister and he would give his ruling later.

MR. DEPUTY-SPEAKER: I would join with Mr. Dwivedy and I would say that while reporting the proceedings of the House, the papers should take care to verify that their report about what was said or what has happened in the House is correct before it goes into print. I am sure we would all appreciate the sentiments expressed by Mr. Lakkappa that despite tempers being aroused, we must do everything to maintain and promote the dignity and decorum of the House.

SHRI KANWAR LAL GUPTA: What about the communist members? He has not expressed his regret. (Interruptions)

15 .02 Hrs.

TAXATION LAWS (AMENDMENT)
BILL

APPOINTMENT OF MEMBER TO SELECT
COMMITTEE

SHRI TENNETI VISWANATHAM: (Visakhapatnam): I beg to move:

"That this House do appoint Shri Beni Shanker Sharma to the Select Committee on the Bill further to amend the Incometax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, and the Companies (Profits) Surtax Act, 1964 vice Shri Brij Bhushan Lal resigned."

MR. DEPUTY-SPEAKER: The question is:

"That this House do appoint Shri Beni Shanker Sharma to the Select Committee on the Bill further to amend the Incometax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 vice Shri Brij Bhushan Lal resigned."

The motion was adopted.

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (AD-DITIONAL EXCISE DUTY ON CLOTH) AMENDMENT BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move for leave to withdraw the Bill further to amend the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953, which was introduced on the 14th November, 1967.

SHRI SRINIBAS MISRA (Cuttack): Under rule 111, I would like to say this. From 1967 this Bill is before the House. Today at the fag end of 1969, after wasting so much time, it is being withdrawn on the ground that there was a misconception. Sir, they are talking so many things regarding socialist pattern. Now with an apology of the same socialist pattern, we will permit it to be withdrawn.

श्री शिव चन्द्र झा (मधुबनी): उपाध्यक्ष महोदय, मंत्री महोदय ने कोई संतोषजनक जवाब नहीं दिया है कि वह इस बिल को विदड़ा क्यों कर रहे हैं।

## [श्री शिव चन्द्र झा]

इस बिल को 1967 में यहां पेश किया वया था और उस के बाद दो साल तक उस को यहां पास करने का प्रयत्न नहीं किया गया। अब कौन सी घटना हो गई है, जिस के कारण मंत्री महोदय इस विधेयक को बिदड़ा कर रहे हैं। इस से यह साबित होता है कि सरकार अपने कानूनों को सोच-समझ कर नहीं बनाती है, बल्कि जल्दबाजी में बनाती है और इसी लिए उस को बार बार संशोधन करने पड़ते हैं, बिलों को वापिस लेना पड़ता है और एपालोजाइज करना पड़ता है।

श्री हुकम चन्द कछवाय (उज्जैन):
मंती महोदय इस बात का खुलासा करें
कि जब वह लगातार दो साल तक इस
विधेयक पर विचार करते रहे, तो अब इस
को वापिस लेने का कारण क्या है।

MR. DEPUTY-SPEAKER: A statement giving the reasons why the Bill is being withdrawn has been circulated to hon. Members already. Now the question is:

"That leave be granted to withdraw the Bill further to amend the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953, which was introduced on the 14th November, 1967."

The motion was adopted.

SHRI RAM SEWAK: I withdraw the Bill.

15.07 Hrs.

CUSTOMS TARIFF BILL\*

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to customs duties.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to customs duties." श्री शिव चन्द्र झा (मधुवनी): उपाध्यक्ष महोदय, विदेश व्यापार मंत्री ने यह जो कस्टम्ज टैरिफ़ विल पेश किया है, मैं उस के इन्ट्रोडक्शन का विरोध करता हं।

पहली बात तो यह है कि यह विधेयक एक तरह से गैर-कानुनी है। इस के स्टेटमेंट ऑफ आबजेक्ट्स एंड रीजन्ज में कहा गया है कि इंडियन टैरिफ़ एक्ट, 1934 की अनमूचियों में संशोधन करने के लिए यह एक काम्प्रिहेंसिवल बिल लाया गया है। दो दिन पहले हम ने इंडियन टैरिफ़ (एमेंडमेंट) बिल पास कर के इंडियन टैरिफ़ एक्ट में संशोधन कर दिया है, लेकिन इस विधेयक के पेज 58, चैप्टर 50 पर वही रेट दिये गये हैं, जो कि इंडियन टैरिफ़ एक्ट में दिये गये थे, हालांकि इंडियन टैरिफ़ (एमेंडमेंट) बिल के द्वारा उन रेट्स में परिवर्तन कर दिया गया है। उदाहरण के लिए वर्तमान बिल, कस्टम्ब टैरिफ़ बिल, में रासिल्क के लिए 60 पर सेंट रखा गया है, जो कि इंडियन टैरिफ़ एक्ट, 1934 में दिया गया है, जब कि इंडियन टैरिफ़ (एमेंडमेंट) बिल में 30 परसेंट दिया गया है। इसी प्रकार कस्टम्ज टैरिफ़ बिल में सिल्क वेस्ट के लिए 60 पर सेंट रखा गया है, जो कि इंडियन टैरिफ़ एक्ट, 1934 में दिया गया है, हालांकि इंडियन टैरिफ़ (एमेंडमेंट) बिल में 50 पर सेंट दिया गया है।

मेरे कहने का तात्पर्य यह है कि यद्यपि दो दिन पहले सदन ने एक विधेयक पास कर के सिल्क के सम्बन्ध में रेट्स में परि-वतन कर दिया है, लेकिन वर्तमान विधेयक में पुराने रेट्स को ही रखा गया है। हम लोगों ने इंडियन टैरिफ एक्ट, 1934 में जो संशोधन किया है, यह विधेयक उस को मद्देनजर रखते हुए पेश नहीं किया गया है, बल्कि पुराने एक्ट के मुताबिक ही पेश किया गया है, वहन को दो दन पहले जो

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II. Section 2, dated 24-12-69.